

Central Administrative Tribunal  
Principal Bench: New Delhi

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CP 02/98 in OA 1167/94



New Delhi, this the 19th day of January, 1998

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P.Biswas, Member (A)

1. Ashok Kumar s/o Rama Nand,  
r/o village & PO Gari Harsaru,  
Distt. Gurgaon.
2. H.B. Rai s/o M.S. Rai,  
r/o K-206, Sewa Nagar,  
New Delhi.
3. Ms Meenakshi Sharma d/o M.R. Sharma,  
r/o B-2681, Netaji Nagar, New Delhi
4. Pratap Kohli s/o Ghanshyam Dass,  
r/o T-686/1, Bhoda Nagar,  
Kotla Mubarikpur, New Delhi.
5. Surender s/o Hazari Lal,  
r/o vill. Dabar Khera,  
New Delhi.
6. Jitender Kumar s/o Mahinder Kumar,  
r/o 17/3724, Karol Bagh,  
New Delhi.
7. Vinod Kumar s/o Om Prakash,  
r/o 17/3700, Karol Bagh,  
New Delhi.

..Applicants

(By Advocate: Shri S.K. Gupta)

Vs.

1. Shri B.P. Singh,  
Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Shri Arvind Verma,  
Secretary,  
Ministry of Personnel & Training,  
North Block, New Delhi.

..Respondents

(By Advocate: Shri VSR Krishna)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)

(b2)

Respondents have filed a compliance affidavit wherein it was stated that, even though vacancies are available in Group 'D' the cases of the petitioners are being considered on the basis of their length of service and not alongwith the freshers. In view of the fact that vacancies are available in group 'C' and the cases of the petitioners are being considered without any prejudice to the petitioners with regard to their claim for consideration in Group 'C' as and when the vacancies occur. Those petitioners who are now in group 'C' will continue to be working in group 'C' itself while the regularisation will have to be granted to them against available group 'D' post for the time being and thereafter as and when the vacancies become available in group 'C' their cases will be considered.

Counsel for the respondents also submitted that the cases of the petitioners wherever applicable, whether group 'C' or group 'D' will be considered according to their past service and the same would be done preferably within the next three months.

In view of the statement, this Contempt Petition is dropped and notices discharged giving liberty to the petitioners to approach this court in case if any violation of our order as and when takes place.

  
(S.P.Biswas)  
Member (A)

  
(Dr.Jose P. Verghese)  
Vice-Chairman (J)

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